

Shri M. C. Chagla: I have great respect and regard for Swami Dayanand. I am sure his philosophy is also being learnt, understood and appreciated by many students. I think it is invidious to compare one leader with another. Let India be proud of having produced so many great men. I would not enter into any controversy with my hon. friend as to who was the greater leader.

श्री शिव नारायण: मैं यह जानना चाहता हूँ कि गांधी जी ने लिखा: या कि दूध इज गाइ ऐंड गाइ इज दूध, तो हमका सरकार सरकार किस तरह से करा रही है ?

Mr. Speaker: Dr. Aney.

Dr. M. S. Aney: Who is going to be placed in charge of these Gandhi Bhavans to teach the Gandhian philosophy?

Shri M. C. Chagla: These are being run by the universities. There will be proper professors, there is literature.

Shri D. C. Sharma: Is it not a fact that some of the universities, where Gandhi Bhavans are located, find it very difficult to find competent persons to lecture on Gandhian philosophy and to carry on research in Gandhian philosophy; if so, may I know what efforts are being made to produce such persons who can man these Gandhi Bhavans?

Shri M. C. Chagla: So far, very few universities have got Gandhi Bhavans functioning. There are only four—Delhi, Nagpur, Punjab and Rajasthan—and we have not been informed that these universities find any difficulty in getting the professors.

Shri D. C. Sharma: I was referring to my own university, the Punjab University. They have not been able to find any Reader to carry on this work in Gandhian philosophy nor a lecturer in Gandhian philosophy.

श्री यमुना प्रसाद बहल : क्या 1969 तक हिन्दुस्तान के सभी विश्वविद्यालयों में

पूण रूप से गांधी भवनों का निर्माण हो जायगा और विशेषकर बम्बयन के उस हिस्से में जहाँ उन्होंने सब से पहले यह महान यज्ञ शुरू किया था, वहाँ भी गांधी भवन का स्थापना होगा ?

Shri M. C. Chagla: I do not think any Bihar University has yet applied for it—I am sorry, Bhagalpur has applied for it.

Shri Kapur Singh: Are Government aware that this Gandhian philosophy is just another name for certain Jaina dogmas grafted on to Tolstoy and Christianity, and if so, how secular is our secularism?

Shri M. C. Chagla: I do not think this House wants me to deliver a lecture on Gandhian philosophy. At a proper time I might enlighten my hon. friend as to what my conception of Gandhian philosophy is.

श्रीमती सहायरा बाई : क्या माननीय मंत्री जी यह बनाने की कृपा करेंगे कि जैसे रामचन्द्र जी के साथ सीता जी की मूर्ति रहती है और उनकी पूजा होती है, उसी तरह से गांधी भवनों में गांधी जी के साथ क्या उनकी पत्नी कस्तूरबा भी रहेंगी ?

Arrest of Calcutta Industrialists

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*719. **Shri Indrajit Gupta:**
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether two big industrialists were arrested in Calcutta on the 9th October, 1965 under the D.I.R.;

(b) if so, whether they were involved in any anti-national activities; and

(c) the action taken by Government against them?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) to (c). Two industrialists were detained under rule 30 of the Defence of India Rules on the 8th

October and not on the 9th October, 1965 with a view to preventing them from acting in a manner prejudicial to the public safety and maintenance of public order.

Shri Indrajit Gupta: May I know whether the names of these two gentlemen are Gajaraj Sarogi and Pannalal Sarogi, and whether it is a fact that they were found to be indulging in anti-Indian activities which were being financed by their business partners in Pakistan?

Shri L. N. Mishra: The names are correct. They are Gajaraj Sarogi and Pannalal Sarogi of No. 4, Theatre Road, Calcutta. It is a fact that they were indulging in some shady transactions, and that is why the West Bengal Government detained them.

Shri Indrajit Gupta: I want to know whether the Government has any information to the effect that the Pakistan Deputy High Commissioner's office in Calcutta was maintaining regular contacts with these gentlemen and that just prior to their arrest, apprehending their arrest, probably a large number of papers and documents in the possession of the Sarogis was transported to the Pak. Deputy High Commissioner's Office and burnt there, destroyed there, secretly?

Shri L. N. Mishra: I am not aware. The State Government have detained them under rule 30 of the Defence of India Rules. They have not given us the details. They are not expected to give us. We have not asked for the details at the moment.

श्री यशपाल सिंह : क्या सरकार ने इस तरह की लिस्ट तैयार की है कि कितने सरमायेदार हैं जो करोड़ों रुपये पाकिस्तान को दे रहे हैं? यही दिल्ली क्लाय मिल के मालिक भरत राम चरत राम ने 1 लाख रुपया हिन्दुस्तान के नेशनल फंड में दिया और 20 लाख रुपया पाकिस्तान के नेशनल फंड में दिया तो क्या इस तरह की लिस्ट तैयार की है जिसमें कि इनगुददारों को नेम किया जाय और देश इनको जाने ?

Mr. Speaker: Order, order. That question has already been put and has been replied to. He wants to know whether there is any list of such persons who have been contributing to the Pakistan Fund.

श्री ए० ना० मिश्र : सूचियां तो बहुत तरह की हैं। जो पाकिस्तान से किसी भी तरह का सम्बन्ध रखते हैं उनकी सूची हम बनाते हैं, लेकिन किसी का नाम नहीं लेना चाहते।

श्री यशपाल सिंह : वे करोड़ों रुपया दे रहे हैं। उनका नाम नीजिए।

Shri Tirdib Kumar Chaudhuri: The hon. Minister just now said that the charge against these two industrialists, the two Sarogis, is one of espionage. He used the expression that they were guilty of espionage, and if so, why—

Mr. Speaker: He did not say espionage; he said they were guilty of or they are suspected of some shady transaction.

Shri Tirdib Kumar Chaudhuri: Shady transaction—whether it was in relation to the passing on of information or carrying on espionage activities inside the country for Pakistan.

Mr. Speaker: The Minister has not said that; the hon. Member says it. The Minister has not said 'espionage' I am only pointing that out.

Shri Indrajit Gupta: Sir, on a point of order. May I just ask for one clarification, through you? When the Minister used the word 'shady' are we not entitled to know whether he meant 'shady' purely in the financial, business sense or in some political sense?

Shri Hari Vishnu Kamath: What is the kind of shade?

Mr. Speaker: He said he has not asked them.

The Minister of Home Affairs (Shri Nanda): It is anti-national also.

Shri Indrajit Gupta: Not for evading income-tax?

Shri Nanda: No; shady as well as anti-national. (*Interruption*).

Mr. Speaker: Order, order.

श्री रामसेवक यादव : अध्यक्ष महोदय, एक व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : व्यवस्था का कोई प्रश्न नहीं है। बॉ इंटरप्शन न कीजिए, चलने दीजिए।

श्री रामसेवक यादव : सभी मंत्री महोदय ने कहा "शेडी एंड एंटी नेशनल"। उनके ऊपर क्या आरोप थे इसके बताने में क्या आपत्ति है? इसके न बताने से ही तो ये प्रश्न उठते हैं। अगर सीधा उत्तर मिल जाए तो ये प्रश्न न उठें।

Shri S. M. Banerjee: Sir, the point of order raised by Shri Indrajit Gupta is a very genuine point of order.

Mr. Speaker: It has been answered. Was it a compliment or retaliation?

Shri S. M. Banerjee: It is mutual appreciation!

Shri Tridib Kumar Chaudhuri: It came out in the papers that these two persons were arrested not for any kind of vague shady deal or anti-national activities but for carrying on espionage activities on behalf of the Pakistan Government. Is there any truth in this allegation as has appeared in the papers? May I know whether it is a fact?

Shri L. N. Mishra: I might say—the hon. Member coming from West Bengal must be knowing about these people—they have got huge business in Pakistan and India as well, and they have got contact with the Pakistan Government. Of course, I do not know and I cannot say about the specific charges against them, but as the hon. Home Minister said, they have been indulging in anti-national activities also and it will not be, I think, in the public interest to give the details of those charges against them at this stage when investigations are going on against them.

Shri Shinkre: On a point of order.

Mr. Speaker: Only time is being wasted. I have not seen any point of order in the points raised.

Shri Shinkre: I am not one of those who repeatedly do it. What I want to know is this. In the reply the Minister says that a particular activity of an individual is only shady, and then in answer to a supplementary, the Minister clarifies it and says that it is shady and anti-national. Does this not amount to an attempt on the part of the Minister to cover the anti-national part of the activities of that individual?

Mr. Speaker: I do not find any rule wherein all this can be assessed.

Shri Shinkre: I want a clarification.

Mr. Speaker: Seeking a clarification is not a point of order.

Shri H. N. Mukerjee: May I know if Government keeps a careful watch on the activities of those industrialists in this country who do have financial and other kinds of connection with Pakistan and if whenever reports appear of their having paid a large sum of money—much larger sums than to the Indian Defence Fund—to the Pakistan Defence Fund, they make enquiries about that and take whatever steps are required in the circumstances?

Shri L. N. Mishra: Any Government worth the name should do all those things.

Mr. Speaker: That should not be the answer. What about this Government?

Shri L. N. Mishra: We are doing it, Sir.

Mr. Speaker: That should be the answer.

Shri U. M. Trivedi: Proper action has been taken in this case, but has similar action been taken against those officers whose wives continue to visit the Pakistan High Commissioner's office in Delhi?

Shri L. N. Mishra: For that I will require notice.

Mr. Speaker: That would not be connected with this.

Shri U. M. Trivedi: Why not, Sir? When a particular merchant goes action is taken. But when an officer's wife goes to the office....

Mr. Speaker: It is not a question of going to the office.

Shri U. M. Trivedi: It is relevant, Sir. Those who are holding connections with the Pakistan High Commissioner's office....

Mr. Speaker: That is not the question here that we have got.

Shri U. M. Trivedi: That is the reply that has been given.

Mr. Speaker: He is a distinguished lawyer. It may be relevant in the courts, but not here so far as Question Hour is concerned.

Sheikh Abdullah

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*721. **Shri E. S. Pandey:**

Shri Yashpal Singh:

Shri C. K. Bhattacharyya:

Shri Vishwa Nath Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have decided to restrict the movements and to withdraw the special status of Sheikh Abdullah now under detention; and

(b) if so, the decision taken in the matter?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) and (b). Sheikh Mohammed Abdullah was first required to reside within the municipal limits of Ootacamund and after some time within the municipal limits of Kodaikanal. In the situation created by out-break of hostilities in September his movements were restricted to specified premises in Kodaikanal. Certain restrictions on his

association and communication with other persons which were imposed at the beginning have continued.

श्री यशपाल सिंह : जब हम ने उनको गद्दारी के इल्जाम में बन्द कर रखा है तो उन्हें छोड़े पर चढ़ने की मुविधा कैसे दी जा सकती है ? गद्दार लोग तो गधे पर चढ़ाए जाते हैं । छोड़े पर नहीं चढ़ाए जाते । छोड़ा तो शाही सवारी है । घनादि काल से, जो गद्दार लोग हैं उन्हें छोड़े पर चढ़ने की इजाजत संसार में कही नहीं है ।

अध्यक्ष महोदय : प्राप श्रीर कोई सवाल कीजिए । छोड़े पर सवारी की एडवोकेसी तो प्राप ही किया करते हैं ।

श्री यशपाल सिंह : क्या सरकार बट-लाएगी कि कितना रुपया रोजाना उस पर खर्च हो रहा है ?

Mr. Speaker: How much is being spent on him?

Shri Hathi: About Rs. 1000 to Rs. 1500 per month.

श्री यशपाल सिंह : आज कल दलीप कुमार उन से बार बार जा कर मिल रहे हैं । तो दलीप कुमार को ऐसी खास रियायत क्यों दी गयी है कि तीसरे दिन जाकर उनसे मिल सके ?

Shri Hathi: When people are allowed to meet him, they are permitted to do so under the authority of the government.

श्री शिव नारायण : मैं जानना चाहता हूँ कि दलीप कुमार को कौन सा खास इंटरैस्ट है शेर मुहम्मदुल्ला में कि वह उन से मिलते हैं । कोई उनका पिन्चर तो नहीं बना रहे है ?

गृह-कार्य मंत्री (श्री मन्वा) : दलीप कुमार के बार-बार मिलने की ऐसी बात नहीं है । जो लोग मिलते हैं उनके नाम हमारे पास हैं, श्रीर जैसा मेरे कलीग ने कहा, वगैर इजाजत के कोई उनसे नहीं मिल सकता है ।